

SHRI H. N. BAHUGUNA: I rise on on a point of order. The hon. Minister of State has issued a statement stating that he is dissatisfied with the management of affairs of food in Tamil Nadu. He has made a statement to that effect. Therefore, the Cabinet Minister cannot take the plea that Government of India are happy that things are being managed there. He should have taken action himself *suo motu*. This is my point, Sir.

RAO BIRENDRA SINGH: We help the States in case of natural calamities through the States themselves. The Government of India has no mechanism of providing relief to the people with Central funds directly. With regard to the demand for rushing foodgrains to Tamil Nadu, as I have already stated, there is a very large stock of foodgrains in Tamil Nadu, more than 3 lakh tonnes or so, with the State Government. If need be, for Tamil Nadu or any other State, we can rush the foodgrains very quickly, at short notice.

Regarding Maharashtra, the Central Team's report has already come. This is being considered by the High Level Committee and decision is likely to be taken very soon, and we shall see how much assistance is to be given for the different water supply schemes etc, and other allied programmes in Maharashtra.

SHRI A. NEELALOHITHAEDESAN NADAR: What about Kerala? Food is not allowed to be passed on to Kerala.

MR. DEPUTY-SPEAKER: Order please, Next item.

13.54 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-EIGHTH REPORT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): Sir, I beg to move the following:

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 2nd November, 1982."

PROF. MADHU DANDAVATE (Rajapur): I beg to move:

That for the original motion, substitute.

"That the Thirty-eighth Report of the Business Advisory Committee be referred back to the Committee to facilitate the reconsideration of the allotment of time to various items of business so that some time could be found for discussion under Rule 193 on 'Electoral Reforms and Defections' which was already included in the List of Business of Lok Sabha for 21st October, 1982 but could not be taken up due to adjournment of the House on that day." (1)

SHRI A. K. ROY (Dhanbad): I beg to move:

That for the original motion, substitute—

"That the Thirty-eighth Report of the Business Advisory Committee be referred back to the Committee to consider—That consideration and passing of the Salary, Allowances and Pension of Members of Parliament (Second Amendment) Bill, 1982 may be postponed and in that place the following may be added:—

(i) Discussion on the Sixth Five Year Plan may be extended upto

7 P.M. on 3rd November, 1964 all all members of different political groups participate and give their views;

(ii) Discussion on Electoral Reforms may be allotted 4 hours".

MR. DEPUTY-SPEAKER: The Original Motion and these Amendments are before the House. Now, Prof. Madhu Dandavate, You wanted to say something.

PROF. MADHU DANDAVATE: Sir, I wish to make some observations in support of the Amendment which I have already moved. Unfortunately there have been certain developments in certain States. Certain developments had taken place in Haryana about which I gave immediate notice and on two occasions it was decided that this item should be taken up. But for different reasons it had to be dropped. This time there was a further progress; it also came up on the List of Business on 21st October and in order to provide more time the Business Advisory Committee decided that immediately after the Question Hour this should be taken up. Adequate time was also given so that there could be a full-fledged discussion, but unfortunately one of our colleague, Shri Mukunda Mandal died and as a result, we adjourned the House on the 21st. I think that it is in the fitness of things that when certain item has already appeared on the List of Business, time should be found to discuss it. Of course this is also a very important item. It actually decides the fate of the Government when there are so many defections. This issue was completely postponed it ought to have been given priority, but it was put off. In place of that another item was also taken up; I do not mind that. There was a discussion on the Five-Year Plan; we are all in favour of it, but not the manner in which it was discussed. As many hon. Members have rightly said, without giving to this House the mid-term appraisal of the entire Plan, we started the discussion. The discussion has be-

come very anonymous. (interruptions). I insist that the hon. Minister should take note of this criticism that I have made. Since that item had already appeared on the List of Business, they should find some time for this before the 5th November; even if it is taken up on the last day, I do not mind. If an assurance is given by the hon. Minister that this item will be accommodated by 5th November, in that case I would not press for the amendment, otherwise I would insist that there should be voting on my amendment.

SHRI A. K. ROY: Mr. Deputy-Speaker, Sir, this is an half-hearted method to introduce planning in the House. My amendment will make it three-fourth hearted. That is why, I want that time should be extended. Upto 4.00 O'clock only two hours will be left; Minister may take one hour or at least forty-five minutes. That means practically no time will be left. You will be in the chair and you will continue pressing the bell, and deny opportunity to Members like us.

MR. DEPUTY-SPEAKER: If you are prepared to sit beyond 6.00 O'clock, I will sit till 10 p.m. and even 12 p.m. and everybody will be allowed to participate. We can settle it when that question comes.

PROF. MADHU DANDAVATE: What guarantee is there that you will be in the chair at that time?

SHRI A. K. ROY: The second part of my amendment is about the electoral reforms and the question of defections. Wisdom always dawn when a person comes from the treasury benches to the opposition benches. When Janta party was in power, people like us continuously pressed for debates and certain other things and we are also pressing like that. I also press as I pressed earlier that these things should be debated and time should be found for them.

SHRI MALLIKARJUN: Sir, so far as the question of referring back the report to the Business Advisory Committee is concerned, it is not justifiable.

[Shri Mallikarjun]

Further, the hon. Member Shri Madhu Dandavate has expressed his concern about the electoral reforms. We had no objection for a discussion on the subject and for that reason, we had included his motion for a discussion, but unfortunately for an event of nature, to which we refer with a heavy heart, we had to adjourn the House, and consequently it was postponed. So far as the Government view on the Electoral Reforms is concerned, it is as clear as it is in their minds for discussion. But it is not possible at this moment to take up this matter before the 5th of this month.

So far as the point raised by another Hon. Member, Shri Roy, about referring the Bill back to the BAC, that also is not possible. Therefore, we will adhere to the decision taken by the BAC.

14.00 hrs.

PROF. MADHU DANDAVATE: Sir, I will press for my amendment.

SHRI A. K. ROY: I shall also press for my amendment.

MR. DEPUTY-SPEAKER: Professor, why can't you see the Speaker?

PROF. MADHU DANDAVATE: It does not help. The attitude of the Treasury Benches is so unresponsive to the constructive suggestions made by the Opposition parties that I will press for it. I want to go on record that they have rejected it.

MR. DEPUTY-SPEAKER: There is a suggestion from the Chair to Prof. Dandavate that he could see the Speaker.

PROF. MADHU DANDAVATE: What is the use?

MR. DEPUTY-SPEAKER: Your item was on the agenda.

PROF. MADHU DANDAVATE: Since you have already made the suggestion, may I inform you that I had already addressed a letter to the Hon. Speaker pointing out that it should be given priority because it was already included in the List of Business. But probably my request was over-ruled.

AN HON. MEMBER: Sir, if your suggestion is there, then let us keep these issues pending.

MR. DEPUTY-SPEAKER: Now the question is:

That for the original motion, substitute—

“That the Thirty-eighth Report of the Business Advisory Committee be referred back to the Committee to facilitate the reconsideration of the allotment of time to various items of business so that some time could be found for discussion under Rule 193 on ‘Electoral Reforms and Defections’ which was already included in the List of Business of Lok Sabha for 21st October, 1982, but could not be taken up due to adjournment of the House on that day.”;

The Lok Sabha divided:

Division No. 2]

Acharia, Shri Basudeb

Agarwal, Shri Satish

Azmi, Dr. A.U.

Barman, Shri Palas

Basu, Shri Chitta

*Chandrakar, Shri Chandu Lal

Charan Singh, Shri

Chatterjee, Shri Somnath

Chaudhuri, Shri Tridib

Choudhury, Shri Saifuddin

Dandavate, Prof. Madhu

Dandavate, Shrimati Parmila

*Wrongly voted for AYES.

Datta, Shri Amal
 Giri, Shri Sudhir
 Gupta, Shri Indrajit
 Halder, Shri Krishna Chandra
 Hasda, Shri Matial
 Jagpal Singh, Shri
 Jaliya, Shri Satyanarayan
 Mahata, Shri Chitta
 Masudal Hossain, Shri Syed
 Mirdha, Shri Nathu Ram
 Misra, Shri Satyagopal
 Modak, Shri Bijoy
 Nadar, Shri A. Neelalohithadasan
 Nihal Singh, Shri
 Pal, Prof. Rup Chand
 Pandit, Dr. Vasant Kumar
 Parulekar, Shri Bapusaheb
 Rai, Shri M. Ramanna
 Rasheed Masood, Shri
 Roy, Shri A. K.
 Roy, Dr. Saradish
 Roy Pradhan, Shri Amar
 Sarangi, Shri R. P.
 Shastri, Shri Ramavatar
 Singh, Shri B. D.
 Swamy, Dr. Subramaniam
 Tirkey, Shri Pius
 Verma, Shri Chandradeo Prasad
 Yadav, Shri D. P.

NOES

Ankineedu Prasad Rao, Shri P.
 Appalanaidu, Shri S. R. A. S.
 Azad, Shri Bhagwat Jha
 Baleshwar Ram, Shri
 Barot, Shri Maganbhai
 Behera, Shri Rasabehari
 Bhagat, Shri H. K. L.
 Bhardwaj, Shri Parasram
 Bheekhabhai, Shri
 Bhoi, Dr. Krupasindhu
 Bhole, Shri R. R.
 Chandrashekarappa, Shri T. V.
 Chavan, Shri S. B.

Dabhi, Shri Ajitsinh
 Das, Shri A. C.
 Dev, Shri Sontosh Mohan
 Dubey, Shri Bindeshwari
 Dubey, Shri Ramnath
 Gaekwad, Shri R. P.
 Gowda, Shri D. M. Putte
 Jain, Shri Virdhi Chander
 Kosalram, Shri K. T.
 Mahajan, Shri Y. S.
 Mahala, Shri R. P.
 Makwana, Shri Narsinh
 Mallick, Shri Lakshman
 Mallikarjun, Shri
 Mallu, Shri Anantha Ramulu
 Mehta, Dr. Mahipatray M.
 Mishra, Shri Ram Nagina
 Mishra, Shri Uma Kant
 Mohsin, Shri F. H.
 More, Shri Ramkrishna
 Murthy, Shri M. V. Chandrashekhara
 Muttemwar, Shri Vilas
 Nikhra, Shri Rameshwar
 Pandey, Shri Krishna Chandra
 Panigrahi, Shri Chintamani
 Patel, Shri Ahmed Mohammed
 Patel, Shri Mohan Lal
 Patel, Shri Shantubhai
 Patnaik, Shrimati Jayanti
 Potdukhe, Shri Shantaram
 Prasan Kumar, Shri S. N.
 Rana Vir Singh, Shri
 Ranjit Singh, Shri
 Rao, Shri M. S. Sanjeevi
 Rathod, Shri Uttam
 Reddy, Shri G. Narsimha
 Shakyawar, Shri Nathuram
 Sharma, Shri Kali Charan
 Sharma, Shri Nand Kishore
 Sharma, Shri Nawal Kishore
 Shukla, Shri Vidya Charan
 Singh, Dr. B. N.
 Singh, Kumari Pushapa Devi
 Solanki, Shri Babu Lal

Soren, Shri Hari Har
 Subba, Shri P. M.
 Suryawanshi, Shri Narsing
 Vijayaraghavan, Shri V. S.
 Wagh, Dr. Pratap

MATTERS UNDER RULE 377

(i) NEED TO INSTAL A RADIO STATION
 AT BARMER WITH AUXILIARY
 STATION AT JAISALMER.

SHRI VIRDHI CHANDER JAIN
 (Barmer): The districts of Barmer
 and Jaisalmer are most inadequately
 served by the existing radio network
 of the country. These are two border
 districts of Rajasthan comprising an
 area of 60,000 sq. Kms. No radio
 stations have been provided to these
 districts, and the people of these dis-
 tricts have to tune in to the radio
 stations of Delhi, Jaipur, Jodhpur,
 Kota, Suratgarh, Bikaner and other
 stations. But in more than half of the
 places in these districts, the people
 are not able to catch the programmes
 of these stations; and in the rest of
 the regions, some programmes are
 audible, but in a very feeble tone.

MR. DEPUTY-SPEAKER: Subject
 to correction, the result* of the divi-
 sion is as follows:

Ayes—041;

Noes—062

The motion was negatived.

MR. DEPUTY-SPEAKER: Now I
 shall put the amendment moved by
 shri A.K. Roy to the vote of the
 House.

*Amendment No. 2 was put and nega-
 tived.*

MR. DEPUTY-SPEAKER: Now the
 question is:

"That this House do agree with
 the Thirty-eight Report of the Busi-
 ness Advisory Committee presented
 to the House on the 2nd November,
 1982."

The Motion was adopted.

14.07 hrs.

[SHRI SOMNATH CHATTERJEE in the
 Chair]

In the 4th and 5th Five Year Plans,
 provision were made for providing
 radio stations at these places; but they
 were not implemented, due to finan-
 cial constraints. In the 6th Plan, no
 proposal was at all included regarding
 the radio stations for these places.

It is significant to note that the area
 comprising Barmer and Jaisalmer is
 bordering on Pakistan and people
 of these districts catch the program-
 mes of the Pakistan Radio stations
 located at Karachi, Lahore and
 Hyderabad (Sind). To boost the moral
 of the people of these districts and
 enable them to be correctly informed
 of the developments of the nation,
 apart from providing them entertain-
 ment, it is essential that a radio
 station should be located in the Sixth
 Plan at Barmer with an auxiliary
 station at Jaisalmer.

*The following Members also recorded their votes.

AYES: Shri Ngaugon Mohendra, Shrimati Gayatri Devi, Shri
 Chandrapal Singh and Shri H.N. Bhahuguna;

NOES: Shri G.Y. Krishnan, Shri Saminuddin, Shri Bagun Sum-
 buri, Shri Tapeshwar Singh, R. Rothuama and Shri Chnadu
 Shri Jai Narayan Raot, Dr. Lal Chandrakar,